

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF INDSUR GLOBAL LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor (CD)	INDSUR GLOBAL LIMITED
2.	Date of incorporation of CD	01-September-1994
3.	Authority under which CD is incorporated	REGISTRAR OF COMPANIES, Mumbai
4.	Corporate Identity No. of corporate debtor	U40100MH1994PLC080707
5.	Address of the registered office and principal office (if any) of corporate debtor	502,5th Floor, B Wing, Pinnacle Corporate Park, B.K.C., Bandra (East), Mumbai-400051. Plant Address: Nurpura, Village Baska, Baska-Halol Road, Tal – Halol, Panchmahal 389350
6.	Insolvency commencement date	24-09-2019
7.	Estimated date of closure of insolvency resolution process	22-03-2020
8.	Name and registration number of the Insolvency Professional acting as Interim Resolution Professional	Manish Sukhani IBBI/IPA-001/IP/P00668/2017-2018/11137
9.	Address and e-mail of the Interim Resolution Professional, as registered with the Board	B 213, Orchard Road Mall, Royal Palms, Aarey Colony, Goregaon (East), Mumbai, Maharashtra, INDIA 400065. Email: ca.m.sukhani@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	B 213, Orchard Road Mall, Royal Palms, Aarey Colony, Goregaon (East), Mumbai, Maharashtra, INDIA 400065. Email: CIRP.IGL@gmail.com
11.	Last date for submission of claims	30-10-2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	None
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	1. N.A. 2. 3.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: www.ibbi.gov.in/downloadform.html Physical Address: as provided against point no.9

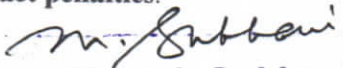
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of corporate insolvency resolution process (CIRP) of INDSUR GLOBAL LTD. on 24-09-2019. The creditors of INDSUR GLOBAL LIMITED are hereby called upon to submit their claims with proof on or before October 30, 2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means (by Email).

Submission of false or misleading proofs of claim shall attract penalties.

Date: 15-Oct-2019

Place: Mumbai.


Manish Sukhani
Interim Resolution Professional
For Indsur Global Limited